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WP-16161-2018

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 28th OF AUGUST, 2025

WRIT PETITION No. 16161 of 2018

DR. NILOFAR QURESHI AND OTHERS

Versus

PRINCIPAL SECRETARY STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ashish Choubey - Advocate for the petitioners through video conferencing.

Smt.Janhavi Pandit - Additional Advocate General for the respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the parties agree that the facts of the case of petitioners is similar to the case of petitioners in Writ Petition No.6159/2022.

It is conceded that by judgment dated 26.04.2022, Writ Petition No.6159/2022 has been disposed of issuing certain directions, which would be squarely applicable to the case of petitioners who, as per the petitioners, are identically situated.

In view of the above, petition is disposed of in terms of judgment dated 26.04.2022 passed in Writ Petition No.6159/2022 (Pradeep Kumar



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Yadav and others Vs. State of M.P. and others). The same shall apply *mutatis mutandis* to the case of the petitioners.

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(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

TG/-